

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1209 of 2021**

Rishav Kumar -----  
..... Petitioner

Versus

The State of Jharkhand -----  
..... Opposite Party

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Suchendra Prasad, Advocate

For the State : Mr. Jitendra Pandey, Addl.P.P

**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner prays for time to remove the defects.

Prayer for time is allowed.

List this case under the heading 'For Admission' after removal of the defects.

It is made clear that if the defects are not removed within one month from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**